

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 2515
TO BE ANSWERED ON WEDNESDAY, THE 1ST AUGUST, 2018

Disposal of Cases Related to Crime Against Women and Children

2515. SHRI P. KARUNAKARAN:
DR. P.K. BIJU:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of courts functioning for disposal of cases relating to crimes against children and women in the country, including number of cases pending/disposed of by these courts during the last three years, State-wise;
- (b) the proposals under consideration of the Government for setting up of more such courts along with the present status thereof, State-wise;
- (c) whether the Government proposes to set up dedicated courts to deal with cases of crimes against women;
- (d) if so, the details and the present status thereof; and
- (e) whether the Government also intends to appoint women judges/prosecutors in such courts and if so, the details thereof and the reasons therefor?

ANSWER

**Minister of State for Law & Justice and Corporate Affairs
(SHRI P.P. CHAUDHARY)**

(a): As per details received from the National Commission for Protection of Child Rights (NCPCR), 620 Special Courts have been designated under the Protection of Children from Sexual Offences (POCSO) Act, 2012. The details regarding the number of such courts and cases reported under the Act during the years 2014-2016, State-wise, are given in Annexure-I.

As per information received from the National Crime Records Bureau (NCRB), the details of cases relating to crimes against women which are registered, trials completed and cases pending for the years 2014, 2015 and 2016, State-wise, is given in Annexure-II.

(b) to (d): The 14th Finance Commission had endorsed the proposal of the Government for strengthening the judicial system in states, which, inter-alia, included establishing 1800 Fast Track Courts (FTCs) for dealing with cases of heinous crimes; cases involving senior citizens, women, children, persons with mental disability and having terminal illness etc. and urged the State Governments to use the additional fiscal space provided in the 14th Finance Commission's award in the form of enhanced tax devolution to the states (from 32% to 42%) to meet their funding requirements.

Recently, the Government of India has promulgated 'The Criminal Law (Amendment) Ordinance, 2018 which has, inter alia, effected amendments in the IPC, Cr. PC, The Indian Evidence Act and the POCSO Act, and has brought in stringent provisions for expeditious trial and disposal of cases involving crimes against women and children.

(e): The selection and appointment of judicial officers and prosecutors in subordinate courts is the responsibility of the High Courts and the State Governments respectively. The recruitment of judicial officers in some States is done by respective High Courts, whereas in other States the High Courts do it in consultation with the State Public Service Commissions. As per available information, some states have provided reservation quota for appointment of women in the subordinate judiciary and the state-wise status of reservation for women in the subordinate judiciary, as per information available, is given in Annexure -III.

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ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LSUQ NO.2515 TO BE ANSWERED ON THE 1ST AUGUST, 2018 REGARDING DISPOSAL OF CASES RELATED TO CRIME AGAINST WOMEN AND CHILDREN

Child Sexual Abuse Cases reported under POCSO Act, 2012 and Special Courts designated under POCSO Act, 2012 in the States/UTs during the years 2014-16

Sl. No.	Name of the State	Total number of Incidents reported			No. of Special Courts designated as on date
		2014	2015	2016	
1.	Andhra Pradesh	106	237	803	13
2.	Arunachal Pradesh	5	12	59	5
3.	Assam	311	731	821	24
4.	Bihar	57	60	233	38
5.	Chhattisgarh	417	1164	1570	51
6.	Goa	2	0	75	1
7.	Gujarat	118	1416	1408	21
8.	Haryana	3	440	1020	21
9.	Himachal Pradesh	22	3	205	11
10.	Jammu & Kashmir	00	00	25	0*
11.	Jharkhand	31	141	348	24
12.	Karnataka	620	1480	1565	30
13.	Kerala	439	516	1848	14
14.	Madhya Pradesh	126	1687	4717	51
15.	Maharashtra	190	26	4815	36
16.	Manipur	7	25	43	7
17.	Meghalaya	48	118	151	6
18.	Mizoram	42	114	167	2
19.	Nagaland	00	5	27	11
20.	Odisha	109	19	1928	30
21.	Punjab	25	18	596	22
22.	Rajasthan	191	222	1479	35
23.	Sikkim	23	54	92	4
24.	Tamil Nadu	1055	1544	1583	32
25.	Telangana	25	264	1158	10
26.	Tripura	32	00	156	8
27.	Uttar Pradesh	3637	3078	4954	56
28.	Uttarakhand	74	99	218	13
29.	West Bengal	1058	1289	2132	23
30.	A & N Islands	00	1	49	1
31.	Chandigarh UT	00	1	51	1
32.	D & N Haveli	00	13	11	1
33.	Daman & Diu	00	4	10	2
34.	Delhi UT	107	86	1620	13
35.	Lakshadweep	1	1	5	1
36.	Puducherry	21	45	53	2
Total		8904	14913	36022	620

* The POCSO Act is not applicable in the State of J&K

Source: NCPCR/National Crime Records Bureau, MHA

ANNEXURE-II**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF THE LSUQ NO.2515 TO BE ANSWERED ON THE 1ST AUGUST, 2018 REGARDING DISPOSAL OF CASES RELATED TO CRIME AGAINST WOMEN AND CHILDREN****State/UT-wise Cases Registered, Trials Completed, Cases Pending during 2014-2016**

SL No	State/UT	2014			2015			2016		
		Registered	Trials completed	Pending	Registered	Trials completed	Pending	Registered	Trials completed	Pending
1	Andhra Pradesh	16526	839	31026	15967	768	31449	16362	922	32708
2	Arunachal Pradesh	351	9	1580	384	0	1818	367	23	1941
3	Assam	19169	518	29465	23365	669	34537	20869	470	39019
4	Bihar	15393	525	40853	13904	508	45850	13400	639	56366
5	Chhattisgarh	6301	1531	17297	5783	2319	16567	5947	1207	17235
6	Goa	508	14	818	392	27	989	371	18	1062
7	Gujarat	10854	174	63334	7777	114	65981	8532	122	69847
8	Haryana	9010	692	14320	9511	805	15197	9839	560	16440
9	Himachal Pradesh	1529	69	4962	1295	61	5399	1222	83	5598
10	Jammu & Kashmir	3327	105	11206	3366	83	11503	2850	56	11653
11	Jharkhand	6086	786	9091	6568	726	10711	5453	766	12404
12	Karnataka	14004	354	31640	12775	251	36199	14131	271	40055
13	Kerala	11451	553	52388	9767	649	56517	10034	500	61251
14	Madhya Pradesh	28756	5773	60520	24231	4233	61777	26604	3888	67862
15	Maharashtra	26818	926	140794	31216	1229	151023	31388	1135	165618
16	Manipur	337	4	200	266	7	275	253	7	424
17	Meghalaya	390	13	1532	337	12	1698	372	88	1823
18	Mizoram	258	139	296	158	138	273	120	71	302
19	Nagaland	68	22	48	91	24	79	105	23	85
20	Odisha	14651	429	57869	17200	511	66754	17837	392	76057
21	Punjab	5481	637	7357	5340	794	8204	5105	550	8868
22	Rajasthan	31216	3659	59167	28224	3318	63371	27422	2884	68040
23	Sikkim	111	46	126	53	6	46	153	11	128
24	Tamil Nadu	6354	1186	14640	5919	867	15507	4463	647	15561
25	Telangana	14147	504	25886	15425	533	30295	15374	471	34172
26	Tripura	1618	108	3523	1267	99	4101	1013	130	3981
27	Uttar Pradesh	38918	5288	73117	35908	7151	84094	49262	5795	104459
28	Uttarakhand	1413	284	3264	1465	628	3063	1588	243	3527
29	West Bengal	38424	422	205834	33318	420	232153	32513	319	255979
	TOTAL STATE(S)	323469	25609	962153	311272	26950	1055430	322949	22291	1172465
30	A & N Islands	117	12	504	136	7	547	108	8	567
31	Chandigarh	434	65	549	468	65	564	414	52	615
32	D&N Haveli	21	0	101	25	2	107	28	2	116
33	Daman & Diu	16	1	26	29	0	35	41	0	43
34	Delhi UT	15319	1008	19744	17222	880	24991	15310	736	30803
35	Lakshadweep	4	0	4	9	1	4	9	0	13
36	Puducherry	77	1	162	82	4	94	95	5	164
	TOTAL UT(S)	15988	1087	21090	17971	959	26342	16005	803	32321
	TOTAL (ALL INDIA)	339457	26696	983243	329243	27909	1081772	338954	23094	1204786

Source: Crime in India

ANNEXURE REFERRED TO IN REPLY TO PART (e) OF THE LSUQ NO.2515 TO BE ANSWERED ON THE 1ST AUGUST, 2018 REGARDING DISPOSAL OF CASES RELATED TO CRIME AGAINST WOMEN AND CHILDREN

STATUS OF RESERVATION FOR THE WOMEN IN THE STATE JUDICIARY (HIGHER & STATE JUDICIAL SERVICES), STATE-WISE

SI No.	State Government	Status of Reservation for Women
States where reservation provided in the rules		
1	Andhra Pradesh	33.3 % of open and reserved categories
2	Chhattisgarh	30% (Horizontal & Compartment-wise)
3	Odisha	33.3 % in State Judicial Services.
4	Rajasthan	30% (shall be horizontal)
States where no reservation provided in the rules		
1	Arunachal Pradesh	No reservation for women under the rules
2	Assam	No reservation provided in the rules
3	Bihar	No reservation provided in the rules
4	NCT of Delhi	No reservation provided in the rules
5	Goa	No reservation for women as per Rules.
6	Gujarat	No reservation for women as per Rules.
7	Haryana	No reservation for women as per Rules.
8	Himachal Pradesh	No specific provision in the rules.
9	Jammu & Kashmir	Rules unavailable
10	Jharkhand	No specific provision in the rules.
11	Karnataka	Rules unavailable
12	Kerala	No reservation for women as per Rules.
13	Madhya Pradesh	No reservation for women as per Rules.
14	Maharashtra	No specific provision in the rules.
15	Manipur	No reservation for women as per Rules.
16	Meghalaya	No reservation for women as per Rules.
17	Mizoram	No specific provision in the rules.
18	Nagaland	No specific provision in the rules.
19	Punjab	No reservation for women as per Rules.
20	Sikkim	No specific provision in the rules.
21	Tamil Nadu	No specific provision in the rules.
22	Telangana	No specific provision in the rules.
23	Tripura	No specific provision in the rules.
24	Uttar Pradesh	No specific provision in the rules.
25	Uttarakhand	No specific provision in the rules.
26	West Bengal	No specific provision in the rules.